

activities were going on ? Now, it is not possible to have adequate land around these monuments for landscaping and also for their proper protection.

PROP. S. NURUL HASAN : Sir, it is not true to say that the work was started when notice came for this question.

SHRI KHURSHED ALAM KHAN : Statement says : On receipt of the complaints . . .

PROF. S. NURUL HASAN : I would satisfy the hon. Member if he just gives me a few minutes without interruption. I will explain the whole thing. A long time ago—I do not remember the dates—a protection notification was issued for the building. What should have been done and what I have attempted to do since I have been given this responsibility is that every time a notification for protecting the monuments is issued, a notification for the protection of surrounding land should also be issued. Now, in this case, the slip was made a long time ago. Furthermore, during the course of my own inspection, I had found that land was being encroached upon. But technically it was not an encroachment because the Archaeological Survey had not issued the notification. I have given very strict instructions that every monument must be inspected by a senior officer at least once every year. This work has now started and we are trying, as a matter of routine, to bring in as much of the surrounding land as is necessary for the proper maintenance of the monuments. This is being done in respect of a very large number of monuments in different parts of the country.

Sir, in this particular case, so far as the D.D.A. is concerned, correspondence is going on. I have no doubt that with the help of my distinguished colleague sitting to my left Shri H.K.L. Bhagat, Minister in the Ministry of Works & Housing, taking such a sympathetic attitude as he always does in the affairs of Delhi, we will be able to solve this problem. I would like to make this statement very plainly that if

The hon. Members had not taken the trouble of putting this question. I would not have gone and visited the site myself. I am, therefore, most grateful to them. After-all Sir, if the hon. Members *do* not help me, who else will ? I am grateful that they drew my attention to this. I am sure that if any other case comes to their notice, they would very kindly bring it to my notice either verbally or through a letter or through a question or in any other form. We must ensure that all monuments are properly and adequately protected.

MR. CHAIRMAN : Was permission taken for construction of the road?

SHRI KHURSHED ALAM KHAN: Is any land available for landscaping ? The entire area is now built up.

PR:— S..NURUL HASAN: The entire area is not built up. Some land is available and some will have to be acquired. That is why I made a reference to my colleague who is sitting here, who knows Delhi very well and who is always so helpful. So far as Siri is concerned, there is not much of a problem. Fortifications have to be excavated, preserved and conserved. The D.D.A. had originally taken permission from us only for a limited area. Then they wanted to expand it and correspondence is going on. I think the matter can be sorted out.

MR. CHAIRMAN : Next Question.

SHRI JAGJIT SINGH ANAND: Sir, Questions Nos. 424 and 432 are similar. They may be taken up together.

Demolitions of Unauthorised Colonies

*424. SHRI GANESH LAL MALI : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) the names of the colonies in Delhi that Government still consider unauthorised and propose to demolish in the near future; and

(b) the compensation Government have so far given to propose to give to the

owners of the houses which have been demolished or are proposed to be demolished?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI H.K.E. BHAGAT) : (a) and (W) The Report of the Committee set up by the Government to examine the question of the future of the unauthorised colonies is under consideration of Government. No compensation, however, is payable for the demolition of structures put up unauthorisedly.

श्री गणेश लाल भारती : आपात्कालीन स्थिति के बाद जिस तरह ने दिल्ली में अनधिकृत कालोनियों को पिराने का कार्यक्रम चला उसी तरह ने करीब करीब सारे देश में सभी प्रांतों के अन्दर यह कार्यक्रम चला। ऐसी स्थिति में मैं माननीय मंत्री जी से यह जानना चाहता हूँ कि क्या यह सही है कि दिल्ली में जो अनधिकृत कालोनियाँ बनीं या इसी तरह से जो देश के अन्य प्रांतों में बनीं, वे सरकारी कर्मचारियों की गफलत के कारण बनीं और यदि यह बात सही है तो क्या इसके बारे में कोई जांच की गई है? यदि जांच की गई है तो किन कर्मचारियों के खिलाफ अब तक कार्रवाई की गई है? इसके साथ-साथ मैं यह भी जानना चाहता हूँ कि दिल्ली में या अन्य प्रांतों में जो अनधिकृत कालोनियाँ बनीं हैं वे किन कर्मचारियों की गफलत की वजह से हुई हैं, इस बात की जानकारी देने के लिए क्या आप कोई जांच करेंगे और जो कर्मचारी दोषी पाये जाएंगे उनके विरुद्ध कोई कार्रवाई करेंगे?

SHRI H. K. L. BHAGAT : Sir in this connection, if any precise complaints regarding the connivance of any officials in regard to these unauthorised colonies or constructions are brought to the notice of the Government, the Government will surely examine those cases.

...MR. CHAIRMAN: His point is whether the Government knows it and whether the Government is trying to know about it.

SHRI H. K. L. BHAGAT : Sir, I would respectfully submit that the question of unauthorised colonies is a very big problem

so far as Delhi is concerned. I will just submit for your consideration. Sir. These unauthorised colonies have been coming up in large numbers for a long time, and the number of people involved here is very big. And the people have been purchasing lands and putting up these constructions. Whenever a case comes to the notice of the Government that this was in connivance of the government officials, the Government will examine it.

श्री गणेश लाल भारती : मैं इन बारे में स्पष्टीकरण चाहता हूँ। सभी मंत्री महोदय ने कहा कि यदि कोई कम्प्लेंट करे कि गवर्नमेंट सर्वेन्ट्स की कनाइवेंस की वजह से यह काम हुआ है तो उसकी जांच की जाती है। मैं यह अर्थ करना चाहता हूँ कि बिना गवर्नमेंट सर्वेन्ट्स की कनाइवेंस से कोई भी अनधिकृत कालोनियाँ नहीं हो सकती। मैं समझता हूँ कि यह बात आपकी नालेज में होगी। ऐसी हालत में क्या आपने इन प्रश्न पर गहराई से विचार किया है कि इतनी अनधिकृत कालोनियाँ बनें आप बिना गवर्नमेंट सर्वेन्ट्स की कनाइवेंस के कैसे बन गईं? मैं यह भी जानना चाहता हूँ कि दिल्ली एडमिनिस्ट्रेशन का जो निगरानी स्टाफ है वह अब तक इन दिशा में क्या करता रहा है? इन बातों का स्पष्टीकरण आप कर दें तो फिर मैं अपना सवाल करूंगा।

SHRI H. K. L. BHAGAT : Sir, this is again a presumption . . . (Interruptions). I will just make a submission. Sir. It is a presumption that such a large number of unauthorised constructions and colonies "came in" existence. But action can be taken only if any precise complaint against any precise person is there.

SHRI SARDAR AMJAD ALI : Sir it is not true to say that all the officers are wild and wicked. So, also, I believe, there should be at least some limitation to give protection to the offenders, if they be officials or whatsoever. I would like to know from the hon. Minister whether the Ministry of Works and Housing made a study as to how these unauthorised colonies came

up, before (hey take any action for demon-
tion. Sir, in the Directorate of Estate, there! are
so many people employed as Superin-; tendents
and all that. When they are there how these
things came into being? Have I they made any
study, and if so, what is the result?

SHRI H. K. L. BHAGAT : Sir, no study as
such has been made by the Government in
connection with this.

SUR! JAGJIT SINGH ANAND : Sir,
there are a large number of, colonies in Delhi
like the Pandav Nagar and Acharya ; Narenura
Nagar which came into existence before the
Delhi Development Authority itself was
formed. And some of those colonies like
Pandav Nagar which we have visited
personally are up to the DDA instructions.
They have open spaces on both the sides and
they have provision for parks and schools and
all that. Now, instead of \ demolishing those
colonics, as was said in the Metropolitan
Council yesterday, are you trying to resettle
the people? Sir, some of these have come up
in 1956 or even earlier? And our hon.
Prime Minister made a forthright declaration
in 1971 and during the elections that
those that arc there prior to 1971 will be
regularised. Will ' the hon. Minister consider
authorising these colonies instead of uprooting
them and sending them to far off places like
Kalyan Puri and Trilok Nagar which are
actually slums? Will he consider that at
least they are trated at par with the *juggi-
joiipri* ? *Juggi-jonpries* are also
unauthorised and they are being resettled.

SHRI H. K. L. BHAGAT: I may respectfully
submit that these unauthorised colonies
which came into existence befor the
enforcement of the Master Plan were
regularised already. Their number was
103. So far as Pandav Nagar, to which
the hon. Member is referring, is con-
cerned, no demolition in Pandav Nagar
as such has taken place. There is separate
question also about Pandav Nagar which is
listed for today. That is my constituency And
I would like to submit that no demolition
has taken place in Pandav Nagar.

Some structures were demolished on the
road across Pandav Nagar. One thing I
would like to submit that the Government is not
interested in any demolition for the sake of
demolition. Government is interested in
housing the people and not dehousing the
people and I want to make it clear that there has
been no demolition of unauthorised colonies
as such. The Government has not started any
drive for demolition against unauthorised
colontl*¹ as such. Wherever for complusory
public necessities like roads, schools and
other redevelopment schemes it was
necessary, some unauthorised constructions in
a few unauthorised colonies were
demolished. "Unauthorised colony" is a
peculiar connotation where people have put
up buildings and these are matters which
have various aspects and I would submit that
the whole matter is under examination of the
Government.

SHRI JAGJIT SINGH ANAND: Will you
authorise those which are upto the mark?

MR. CHAIRMAN: Minister has already
replied.

SHRI SAHI KUMAR GANGULI : I want
to know why the Government should at all
consider any colony as unauthorised since the
Government only watched on encouragingly
while these colonies were being
developed. The hon. Minister just now said
about acquiring land for public purposes. It is
not a question of one or two houses: it is a
question of colonies wholesale. I do not
understand why the Government should now
be allowed to demolish them. While these
colonies were being developed, the
Government only watched on and this actually
implied authorisation and something more. It
was an encouragement.

SHRI H. K. L. BHAGAT : That is what
precisely I submitted that the Government is not
interested in demolitions in unatho-I rised
colonies for the sake of demolition. Even in
authorised areas where we require certain
structure to be removed for the

sake of a road or a school, the same procedure applies.

श्री सीताराम सिंह : आपतकालीन स्थिति के बाद पूरे देश भर में अनधिकृत भूमि से मकान गिराने की जो योजना चल रही है, उसमें पक्षपात बरता गया है और जहाँ बड़े बड़े लोग हैं, प्रभावशाली लोग हैं, उन्होंने अनधिकृत रूप से जमीन पर कब्जा करके मकान बनाये हुए हैं, परन्तु उनके मकान नहीं गिराये गये हैं। श्रीमान् में माननीय मंत्री जी से यह जानना चाहता हूँ कि क्या सरकार के पास कोई योजना है कि इसको जांच कराये और मकानों को धाराजायी करे ?

SHRI H. K. L. BHAGAT: The question is to broad and the matter is within the jurisdiction of the State Governments. I do not know what and how much they have done in this connection. Whether they have pulled down the houses or not, I cannot say at this stage without notice.

SHRI D. D. PURI : Admittedly, demolition involves a lot of suffering. Do Government have any machinery whatsoever to see that no unauthorised colonies come up because prevention would certainly be better than cure ? Do Government have any machinery at all or do they not ? This was the question asked by my friend there.

SHRI H. K. L. BHAGAT: Sir, as I submitted earlier, the Government do have the machinery. We have the Municipal Corporation and the DDA. But I would respectfully submit that the problem in Delhi has been the heavy pressure on population. As I said earlier in this House, about two-three lakhs of people—one lakh is the natural growth—cross into Delhi from other places because they get employment and so on. Now, to provide accommodation to two lakhs of people is a difficult job and, therefore, these unauthorised constructions and encroachment have been going on because of this heavy pressure on population.

SHRI BHUPESH GUPTA : Sir, I have been myself in Pandav Nagar. I saw the bulldozers, the demolished buildings, the

debris and all the rest of it. We are now told that there have been no demolitions as such in Pandav Nagar. I cannot understand this sophistry. Have not there been demolition of some houses? They know very well. We brought it to the notice of the Prime Minister also. I would like to know whether it is not a fact that in many places demolition has been carried out of well-constructed houses and well-built buildings costing perhaps thousands of rupees and that the people have been thrown into the streets. In other places, the people have been removed to long distances. 10-20-50 miles away, *here they could not find alternative occupation or vocation. All these things have caused a great deal of suffering. Why should not the Government properly consider this matter and see I hat this question of resettlement of refugees and so on is dealt with properly without causing any suffering to them and providing alternative arrangements to them where they will have employment opportunities and so on ? Pending that, they should be allowed to continue in their old places. I Why sudden action is being taken ? Bulldozers and other things are being mobilised on a large scale.

SHRI H. K. L. BHAGAT: As I said earlier, certain structures across the road of Pandav Nagar were demolished. I did say that. Secondly, Sir, I would like to submit respectfully that various kinds of people, various categories of people, have been shifted to different places. Now, the hon. Member said that people are being shifted to distances of 50 miles. The maximum distance from one corner of Delhi to the other will not be 50 miles.

SHRI BHUPESH GUPTA: I said fifteen.

SHRI H. K. L. BHAGAT: I will correct myself. If I am not wrong, the maximum distance from one end of Delhi to the other should not be more than 20 miles. People have been shifted to different complexes. There may be mistakes here and there. I will not rule it out. But I would say that they were shifted to different complexes and the average distance should not exceed more than 7-8 miles. Further, whatever transport facilities were found to be

inadequate, arrangements have been made to provide adequate transport facilities. Difficulties are being looked into. I have also visited that area. Problems are being attended to. Alternative accommodation has been provided in every case invariably.

SHRI S. G. SARDESAI : I would like to ask one specific question. What the hon. Minister has stated boils down to this and I would like him to confirm it, that it is not the policy of the Government to demolish unauthorised colonies as Mich. This is one point. Secondly, even in the case of demolition, it has been only from the point of view of sanitation and for other purposes. That being your position, I would like you to make a positive statement that the broad policy is to authorise and regularise the unauthorised colonies and that the general question of demolition does not arise. I would also like to ask, where such demolition does take place, why don't you pay compensation?

If you do not want to pay compensation why are you demolishing these colonies? You can use them for something else. Thirdly, will the Government invite some M.Ps., at least those of us who are in Delhi and are taking interest in this question, to meet them when the Government considers (his so that we will be able to concretely give our opinions?

SHRI H. K. L. BHAGAT : I would like to submit that so far as this question as to what is the Government's policy is concerned, I have said that this Committee has already submitted a report and the Government is considering with regard to the future of these colonies and what should be done about them. That matter is under the consideration of the Government. I have indicated that under the present demolition, people have been removed from various jhuggi-jhonpri areas and other unauthorised colonies. As far as demolition at present is concerned, may I again make it clear that it has been confined only to a few colonies and that also was done for compulsive public necessities which I have already indicated? Now, so far as consultation with M.Ps., is concerned, when T

myself was a Member and not a Minister, the hon. Shri Raghu Ramiah did consult us. The hon. Shri Sardesai also has sent to me certain suggestions. Certainly all aspects of the matter will be examined by the Government.

Kharif procurement by States

'425. SHRI SARDAR AMIAD ALI : t

DR. V. B. SINGH :

SHRI HARSH DEO MALAVIYA :

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to slate the reason for non-achievement of the target for kharif procurement by some States,

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNASAHEB P. SHINDE) : The procurement of rice under the current Kharif marketing season which commenced on 1-11-1975, will continue upto 31-10-1976. It is therefore not possible to say at this stage which States will not be able to achieve the targets. It may however be stated that the overall procurement of rice in the country has been very good and it is expected that the target of procurement will be achieved and may likely be exceeded also. The targets for procurement of rice fixed for Assam, Bihar, Haryana, Jammu and Kashmir, Punjab and Rajasthan have already been exceeded. No targets have been fixed for the procurement of other kharif food-grains.

SHRI SARDAR AMJAD ALI : Sir, in view of the figures which the hon. Minister at present is having with regard to procurement by the various States, I would like to know from the hon. Minister whether it will be possible for the Government to build up the buffer stock which the Government has announced before the country.

SHRI ANNASAHEB P. SHINDE : Sir, I would like to submit that the procurement is going on very well, the food situation in the country is very easy and our

The question was actually asked on the floor of the House by Shri Sardar Amjad Ali.